



2025:DHC:11413



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 16.12.2025

+ **W.P.(CRL) 4150/2025 & CRL.M.A. 37404/2025 EXEMPTION**

MANJEET SINGHPetitioner

Through: Mr. Pawan Gupta, Advocate for
petitioners.

All petitioners in person except
petitioner No. 4.

versus

STATE NCT OF DELHI & ANR. ... Respondents

Through: Mr. Sanjay Lao, Standing
Counsel with Mr. Priyam
Aggarwal, Mr. Abhinav Kumar
Arya, Mr. Aryan Sachdeva,
Advocates.

SI Shankar, PS-Dabri.

Mr. Ram Narayan Singh and
Ms. Nidhi, Advocates for R-2.

Respondent No. 2 in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 0446/2024, dated 13.07.2024, registered at P.S Dabri, Delhi under Sections



498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No.1 and Respondent no. 2/complainant was solemnized on 18.11.2022 as per Hindu Rites and ceremonies at Delhi. No child was born out of the said wedlock. However, on account of temperamental differences Petitioner No.1 and Respondent No. 2 are living separately since 23.11.2022.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 0446/2024 was lodged at the instance of respondent no. 2 at PS Dabri under sections 498A/406/34 IPC against the petitioners.

4. During the course of proceedings, the parties amicably resolved their disputes before the Counselling Cell, Dwarka Courts, New Delhi and the terms of settlement were written in the form of Settlement dated 05.09.2024. It is submitted that petitioner no.1 and respondent no. 2 have obtained divorce on 29.05.2025 and the petitioner no.1 has paid the entire settlement amount of Rs. 13,50,000/- (Rupees Thirteen Lacs Fifty Thousand Only) along with the istridhan to respondent no. 2 and respondent No. 2 has transferred the registration of vehicle Wagon R (Silver Colour) in the name of petitioner No. 1 and has also handed over its RC and key as per the schedule in the settlement.



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Copy of the settlement deed dated 05.09.2024 has been annexed as Annexure P-2.

5. All petitioners are physically present before the Court except petitioner No. 4. Respondent No. 2 is also physically present. They have been identified by their respective counsels as well as by the Investigating Officer SI Shankar, from PS Dabri.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the entire settlement amount along with the istridhan and has no objection if the FIR No. 0446/2024 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0446/2024 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*



9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 0446/2024, dated 13.07.2024, registered at P.S Dabri, Delhi under Sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

December 16, 2025/MA